

ITEM NO.36

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 16277/2025

[Arising out of impugned final judgment and order dated 12-03-2025 in CRLA No. 419/2013 passed by the High Court of Judicature at Allahabad]

PRAMOD YADAV

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

FOR ADMISSION

IA No. 80279/2025 - EXEMPTION FROM FILING O.T.

IA No. 80282/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME

WITH Diary No(s). 16419/2025 (II)

FOR EXEMPTION FROM SURRENDERING WITHIN TIME ON IA 80578/2025

FOR EXEMPTION FROM FILING O.T. ON IA 80579/2025

IA No. 80579/2025 - EXEMPTION FROM FILING O.T.

IA No. 80578/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 28-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :Mrs. Vibha Datta Makhija, Sr. Adv.

Mr. Manoj K. Mishra, AOR

Mr. Umesh Dubey, Adv.

Mr. Anand Kumar Rai, Adv.

Mr. Bheem Pratap Singh, Adv.

Ms. Baby Devi Bonia, Adv.

For Respondent(s) :s. Srishti Singh, AOR

Mr. Manish Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing expedited.
3. Applications for exemption from surrendering are rejected.
- 4 Both the appellants shall surrender before the trial court immediately.
5. List these matters for final hearing in the month of August 2025.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)